

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

(2) CP(IB)-4199/MB/2019

CORAM: Present :

SH. V. NALLASENAPATHY,  
MEMBER (T)

MS. SUCHITRA KANUPARTHI,  
MEMBER (J)

PRONOUNCEMENT ORDER SHEET OF THE HEARING OF MUMBAI BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON **31.08.2020.**

NAME OF THE PARTIES: Baker Hughes Singapore Pte  
V/s.  
Mercator Petroleum Ltd.

SECTION OF THE COMPANIES ACT : Sec.9 of Insolvency & Bankruptcy  
Code, 2016.

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**ORDER**

1. In view of "Admission" of CP(IB)-3434/MB/2019, the Petition CP(IB)-4199/MB/2019 becomes infructuous.
2. The Petitioner is at liberty to file his claim before the Insolvency Resolution Professional (IRP) appointed in CP(IB)-3434/MB/2019.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)  
Date : 31.08.2020

Sd/-  
SUCHITRA KANUPARTHI  
Member (Judicial)

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